

THE UNION DUTIES OF EXCISE (ELECTRICITY)
DISTRIBUTION ACT, 1980

No. 14 of 1980

[25th March, 1980.]

An Act to provide for the payment out of the Consolidated Fund of India of sums equivalent to the net proceeds of Union duties of excise on electricity to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the recommendations of the Finance Commission, in its report dated the 28th day of October, 1978.

↓ [interim report dated the 14th day of November, 1983]

BE it enacted by Parliament in the Thirty-first Year of the Republic of India as follows:—

Short title
and com-
mence-
ment.

1. (1) This Act may be called the Union Duties of Excise (Electricity) Distribution Act, 1980.

(2) It shall be deemed to have come into force on the 1st day of April, 1979.

Defini-
tion.

2. In this Act, the expression "distributable Union duties of excise on electricity" means the net proceeds of Union duties of excise on electricity levied and collected, other than in Union territories, under the Central Excises and Salt Act, 1944 and any other law for the levy and collection of such duty, unless the law earmarks the proceeds of the duty for any special purpose.

1 of 1944.

Explanation.—The expression "net proceeds" has the same meaning as in clause (1) of article 279 of the Constitution.

Payment
to States
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proceeds
of Union
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~~3. During the financial year commencing on the 1st day of April, 1979 and each of the four succeeding financial years there shall be paid, out of the Consolidated Fund of India, to the States sums equivalent to the distributable Union duties of excise on electricity levied and collected in that year and those sums shall be distributed to each of the States specified in column (1) of the Table below in such percentage as is set out against it in column (2) for the respective year:—~~

(52)
↓ Subs. by Act 28 of 1984, s. 2 (w.e.f. 1.4.1984).
↓ Subs. by S. 3, *ibid.* (w.e.f. 1.4.1984).

TABLE

(1) State	(2) Percentage				
	1979-80	1980-81	1981-82	1982-83	1983-84
	Andhra Pradesh	7.82	8.71	9.15	8.92
Assam	0.72	0.92	1.37	1.49	1.41
Bihar	6.88	6.66	6.80	6.55	6.64
Gujarat	7.67	7.50	7.77	7.49	7.33
Haryana	3.21	3.20	2.89	2.91	2.99
Himachal Pradesh	0.79	0.73	0.72	0.72	0.71
Jammu and Kashmir	0.90	0.79	0.78	0.86	1.00
Karnataka	7.05	7.24	7.10	6.70	6.46
Kerala	4.20	3.77	3.53	3.58	3.62
Madhya Pradesh	5.47	5.86	6.13	6.09	5.98
Maharashtra	13.26	13.34	13.69	14.24	14.48
Manipur	0.01	0.05	0.07	0.08	0.09
Meghalaya	0.29	0.26	0.23	0.22	0.22
Nagaland	0.07	0.08	0.08	0.09	0.09
Orissa	3.70	3.54	3.76	4.01	3.89
Punjab	5.90	5.55	5.10	5.00	5.06
Rajasthan	3.97	3.62	3.55	3.40	3.46
Tamil Nadu	7.25	7.28	6.93	6.65	6.38
Tripura	0.04	0.05	0.05	0.05	0.06
Uttar Pradesh	12.28	12.40	11.40	11.51	11.87
West Bengal	8.52	8.45	8.90	9.44	9.68

4. The expenditure on the payments in pursuance of section 3 shall be charged on the Consolidated Fund of India.

Payment to be charged on the Consolidated Fund of India.

5. (1) The Central Government may, by notification in the Official Gazette, make rules providing for the time at which and the manner in which, any payments under this Act are to be made, for the making of adjustments between one financial year and another and for any other incidental or ancillary matters.

Power to make rules.

(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.